Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 16.02.2012

The meeting No.45/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.02.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-----------------|
| 1. | Shri R.A. Lal, Director | R.O., TC, Noida |
| 2. | Shri Nand Lal, Sr. D.O. | DIPP |
| 3. | Shri K.C. Meena, Dy. DGFT | DGFT |
| 4. | Shri Kuldeep Singh, Asstt. Director | DC (MSME) |
| 5. | Shri P.P. Pasricha. FTDO | DGFT |

At the outset the Minutes of NC-V Meetings No.43/AM12 dated 02.02.2012 and No.44/AM12 dated 09.02.2012 were ratified. The agenda for meeting No.45/AM-12 dated 16.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 45/84-ALC3/2011 MEETING DATE : 16.02.2012

| Case No.:11/38/84-ALC3/2011 | Party Name: LILLIPUT KIDSWEAR LTD. | Meet No/Date:45/84-ALC3/2011 | Status: |
|-----------------------------|------------------------------------|------------------------------|----------|
| | | 16.02.2012 | Rejected |

| HQ File :01/84/050/00295/AM12/ | RLA File :05/23/040/00298/AM12/ | Lic.No/Date:0510307726 | Reject | |
|--------------------------------|---------------------------------|------------------------|--------|--|
| | | 14.11.2011 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied the information/details called vide DC (MSME) letter dated 25.01.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

| Case No.:3/42/84-ALC3/2011 | | 1 6 00 0010 | Status: Approved |
|--------------------------------|------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00301/AM12/ | I I | Lic.No/Date:0510310176 02.12.2011 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No 37(5)/68/2011-12/Hosy dated 16.2.2012 as detailed below:

| S.No. | Export Product | Export | Import item | Quantity allowed |
|-------|---|-----------|---|--|
| | | Quantity | | |
| 1. | Ladies top made of 100% Polyester printed fabric, GSM-93+/-10% (Style No. WU2JS77056MI) | 7850 Nos. | 100% Polyester printed fabric, GSM-93+/-10% | 14,915 Sq. meter (@ 1.90 Sq. meters per piece) |
| 2. | Ladies top made of 100% Polyester dyed fabric, GSM-93+/-10% (Style No. WU2JS77056MI) | 1200 Nos. | 100% Polyester dyed fabric, GSM-93+/-10% | 2280 Sq. meter (@ 1.90 Sq. meters per piece) |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(3)

| Case No.419 | M/s R.K. Industries-IV, Chennai | |
|--|-----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/162/320/AM-12/DES-V | |
| Fixation of norms/modifications against Advance Authorisation. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in respect of Men's Patchwork Shirt Full Sleeve, neither the export description nor style number of export item has been indicated by the applicant firm. In view of above, it is not possible for Norms Committee to finalise norms unless the export description is amended in the Advance Authorization in respect of export product Men's Patchwork Shirt Full Sleeve.

In respect of 2nd Product – Men's Fashion Oversize Half Sleeve Shirt, Norms Committee allows the import description indicated in the application (@2.60 sq. meter per piece) as per Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(4)

| (') | | | |
|--|----------|--|--|
| Case No.420 | | M/s Fine Fair Exports India Pvt. Ltd., Tirupur | |
| NC 45/AM-12, dt. 1 | 6.2.2012 | File No.01/84/50/366/AM-11/DES-V | |
| Request for amendment in export commodity in respect of Advance Authorisation No. 3210046575 | | | |
| dated 12.01.2011. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change the style and description of the export item appearing in Sl. No.11 of the export item list. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---------------------------|-----------|----------------------------|------------|
| | | Quantity | | allowed |
| 1. | Babies (Boys) Shorts made | 2766 Nos. | 55% Cotton, 45% Linen yarn | 2074.5 Sq. |

| of 55% Cotton, 45% Linen yarn dyed checks woven fabric, Colour-While/Aqua | dyed checks woven fabric, Colour-While/Aqua blue. | meter 0.75 meters/pc.) | (@ Sq. |
|---|--|------------------------|-----------|
| blue. | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

| Case No.421 | M/s Niyaz Apparels, Chennai | |
|---|-----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/162/344/AM-12/DES-V | |
| Ratification of input output norms for Advance Licence No. 0410012050 dated 01.02.2001 Techno | | |
| Velocity Pant (Boys Pant) under para | 7.5 of HBP. | |

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that shipping bills does not indicate style No. in the export document which can co-relate with the import item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(6)

| Case No.422 | M/s Chinar Forge Limited, Jalandhar | | |
|--|-------------------------------------|--|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/201/AM-11/DES-V | | |
| Correction of Advance Authorisation and date in respect of ratification of input output norms. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the present case wrong Advance Authorization No. has been indicated due to typographical error. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the Advance Authorization No. from 3010068645, dated 13.6.2010 to 3010068745, dated 13.8.2010.

(7)

| Case No.423 | M/s Gajananya Silk Fabrics, Bangalore |
|-------------|---------------------------------------|

| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/135/AM-12/DES-V | | |
|---|---|--|--|
| Ratification of input output norms in res | spect of Advance Authorisation No. 0710079962 dated | | |
| 17.06.2011. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished any additional information like drawing, design, CAD/CAM. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting not agreed with the request of applicant firm for enhancement of wastage norm from 5% to 36% and decided to maintain status quo in this case.

(8)

| Case No.424 | M/s Orient Craft Ltd., Gurgaon | | |
|--|---|--|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/162/329/AM-12/DES-V | | |
| Ratification of input output norms in re 14.05.2010. | spect of Advance Authorisation No. 0510264385 dated | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.3.2012.

(9)

| | \ / | | | |
|--|---------------------------|---------------------------------------|--|--|
| | Case No.425 | M/s Orient Craft Pvt. Ltd., New Delhi | | |
| | NC 45/AM-12, dt.16.2.2012 | File No.01/84/162/328/AM-12/DES-V | | |
| Ratification of input output norms in respect of Advance Authorisation No. 0510264385 date | | | | |
| | 14.05.2010. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity allowed |
|-------|---------------------------|----------|------------------------|--------------------|
| | | Quantity | | |
| 1. | Short Sleeve Romper, Made | 1 pc. | 100% Cotton dyed twill | 3.37 Sq. meter per |
| | of 100% Cotton dyed twill | | fabric, GSM-180(+/- | piece. |

| fabric, GSM-180(+/- 10%), | 10%), width-62" | |
|---------------------------|-----------------|--|
| Style No.136409 | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

| Case No.426 | M/s Radiant Exports, Noida | | | |
|---|----------------------------------|--|--|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/183/AM-12/DES-V | | | |
| Ratification of input output norms against Advance Authorisation No. 0510302021 dated 12.09.201 | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/69/2011-12/Hosy., dated 16.2.2012 as detailed below:-

| S.No. | Export Product Export Quantity | | Vo. Export Product | | Export | Import item | Quantity | Export |
|-------|--------------------------------|---------------------|--------------------|---|-------------|-------------|----------|--------|
| | | | | allowed | Quantity | | | |
| 1. | 100% Blankets, 140X190) | Polyester (Size- | 8820 Pcs. | 100% Polyester Polar Fleece twin solid fabric, GSM- 220+/-10% | 5715 Kgs. | 5490 Kgs. | | |
| | | | | 100% Polyester Tape, Width 2" | 4633 Meters | 4587 Meters | | |
| | | | | 100% Polyester Velcro Tape, Width 1" | 446 meters | 441 meters | | |
| | | | | Vinyl Bag Polypropylene 39X15 Cms | 8908 Pcs. | 8820 Pcs. | | |
| 2. | 100% Blankets, 180X220) | Polyester (Size- | 13,880 Pcs. | 100% Polyester Polar Fleece full solid fabric, GSM-220+/- 10% | 12,941 Kgs. | 12,687 Kgs. | | |
| | | | | 100% Polyester Tape, Width 2" | 8412 Meters | 8328 Meters | | |

| | | | | 100% Polyester Velcro Tape, Width 1" | 701 meters | 694 meters |
|----|-------------------------------|---------------------|------------------|--|---------------|------------------|
| | | | | Vinyl Bag Polypropylene 40X18 Cms | 14,002 Pcs. | 13,880 Pcs. |
| 3. | 100% Blankets, 140X190) | Polyester (Size- | 13,110 Pcs. | 100% Polyester Polar Fleece twin printed fabric, GSM- 220+/-10% | 13,187 Kgs. | 12,680 Kgs. |
| | | | | 100% Polyester Tape, Width 2" | 6885 Meters | 6817 Meters |
| | | | | 100% Polyester Velcro Tape, Width 1" | 662 meters | 655 meters |
| | | | | Vinyl Bag Polypropylene 39X15 Cms | 13,242 Pcs. | 13,110 Pcs. |
| 4. | 100% Blankets, 180X220) | Polyester (Size- | 1,19,760 Pcs. | 100% Polyester Polar Fleece full printed fabric, GSM- 220+/-10% | 1,13,775 Kgs. | 1,09,460 Kgs. |
| | , | | | 100% Polyester Tape, Width 2" | 72,575 Meters | 71,856 Meters |
| | | | | 100% Polyester Velcro Tape, Width 1" | 6048 Meters | 5988 Meters |
| | | | | Vinyl Bag Polypropylene 40X18 Cms | 1,20,958 Pcs. | 1,19,760 Pcs. |
| 5. | 100% Blankets, 127X152) | Polyester (Size- | 7830 Pcs. | 100% Polyester Polar Fleece small printed fabric, GSM- 220+/-10% | 3735 Kgs. | 3580 Kgs. |
| | | | | 100% Polyester Tape, Width 2" | 3560 Meters | 3524 Meters |
| | | | | 100% Polyester Velcro Tape, Width 1" | 396 meters | 392 meters |

| | | | | Vinyl Bag Polypropylene 38X14 Cms | 7909 Pcs. | 7830 Pcs. |
|----|------------------------------|---------------------|-------------|---|-------------|-------------|
| 6. | 100% Blankets, 75X100) | Polyester (Size- | 17,000 Pcs. | 100% Polyester Baby Microfibre fabric, GSM- 300+/-10% | 4555 Kgs. | 4250 Kgs. |
| | | | | Vinyl Bag Polypropylene 38X14 Cms | 17,170 Pcs. | 17,000 Pcs. |
| 7. | 100% Blankets, 75X100) | Polyester (Size- | 22,992 Pcs. | 100% Polyester Baby Polar Fleece printed fabric, GSM- 200+/-10% | 3997 Kgs. | 3908 |
| | | | | Vinyl Bag Polypropylene 31X11 Cms | 23,222 Pcs. | 22,992 Pcs. |
| 8. | 100% Blankets, 75X100) | Polyester (Size- | 12,000 Pcs. | 100% Polyester Baby Polar Fleece printed fabric, GSM- 200+/-10% | 2083 Kgs. | 2000 Kgs. |
| | | | | Vinyl Bag Polypropylene 28X8.5 Cms | 12,120 Pcs. | 12,000 Pcs. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

| Case No.427 | M/s Loyal Textiles Ltd., Kovilpatti | | |
|--|-------------------------------------|--|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/176/AM-09/DES-V | | |
| Re-fixation of input output norms for import of dyes and chemicals for export of technical garments. | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has requested to enhance the 26% input output norms for import of dyes and chemical. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting is of the view that a technical team was already visited the factory of the applicant firm and a study was conducted. The Committee is of the opinion that after a detailed study, the restriction of 26% has been brought out in the Public Notice and this restriction of 26% cannot be enhanced in view that the study of

the factory of applicant firm has already been conducted. Accordingly, the Committee constrained to reject the request of the applicant firm.

RLA may take suitable consequential action accordingly.

(12)

| Case No.428 | M/s Maharani of India, New Delhi | | | |
|--|-----------------------------------|--|--|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/162/206/AM-12/DES-V | | | |
| Ratification of Advance Authorisation No. 0510268021 dated 13.07.2010 under para 4.7 of HBP. | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for modification in the GSM of the earlier decision of the Norms Committee taken in its meeting No.38/AM-12 held on 22.12.2011. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---|----------|--|-----------------------|
| | | Quantity | | allowed |
| 1. | Ladies Dress made of 100% Polyester Georgette and Warp knitted fabric, GSM- 60. | <i>'</i> | Warp knitted fabric, GSM-60, Width 56" | @ 0.36 Sq. meters/pc. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

| Case No.429 | M/s Hegde Marketing Company, Coimbatore. | |
|---|--|--|
| NC 45/AM-12, dt. 16.2.2012 | File No.01/84/162/321/AM-12/DES-V | |
| Seeking clarification on HS code applicable for tea bag stapling cotton thread. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 1.3.2012.

(14)

| Case No.430 | M/s Techno Flex Industries, Mysore | |
|---|------------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/228/AM-12/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0710082683 dated 22.09.2011. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has referred the earlier decision of Norms Committee in support of their proposal. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting suggested the applicant firm to give specific reply to specific queries raised by the Committee and cannot rely to past decision and decided to maintain status quo in this case.

(15)

| Case No.431 | M/s SRF Ltd., Tamil Nadu | |
|---|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/211/AM-12/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0410127860 dated 08.09.2011. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 15.3.2012.

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| Case No.432 | M/s SRF Ltd., Tamil Nadu | |
|---|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/209/AM-12/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0410127858 dated 08.09.2011. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 15.3.2012.

(17)

| Case No.433 | M/s SRF Ltd., Tamil Nadu | |
|---|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/249/AM-12/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0410128751 dated 30.09.2011. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 15.3.2012.

(18)

| Case No.434 | M/s SRF Ltd., Tamil Nadu | |
|---|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/210/AM-12/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0410127859 dated 08.09.2011. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 15.3.2012.

(19)

| Case No.435 | M/s Richa & Co., New Delhi | |
|--|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/338/AM-11/DES-V | |
| Re-fixation of input output norms against Advance Authorisation No. 0510278879 dated 08.12.2010. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for asking drawing and design of the export products from the applicant firm. It was decided to defer the case for re-listing on 15.3.2012.

(20)

| Case No.436 M/s Carlton Overseas Pvt. Ltd., Gurgaon | | |
|---|----------------------------------|--|
| NC 45/AM-12, dt.16.2.2012 | File No.01/84/50/482/AM-07/DES-V | |
| Ratification of input output norms in respect of Advance Authorisation No. 0510198175 dated | | |
| 19.01.2007. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product Export** Import item Quantity

| | | Quantity | | allowed |
|----|---|-------------|--|-------------|
| 1. | Slim Bling: Ladies Chappals in assorted colours with clear diamond trims duly affixed | 26,200 Pair | Clear diamond trims: for ladies chappals/sandals | 52,600 Nos. |
| 2. | Muscle:Ladies Chappals in assorted colours with diamante trims duly affixed | 9500 Pair | Diamante trims: for ladies chappals/sandals | 19,190 Nos. |
| 3. | Ladies Sandals in assorted colours with trims smoky stone on straps, Style C-8131 | 1465 Pair | CY513 Trim in smoky small size: for ladies chappals/ sandals | 2960 Nos. |
| 4. | Ladies Sandals in assorted colours with trims smoky stone on strap, Style C-8131 | 1545 Pair | CY5131 Trim in smoky big size: for ladies chappals/ sandals | 3121 Nos. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
